

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH)**

Execution Application 65 of 2025

in

Original Application No 49 of 2024

IN THE MATTER OF

IVM Realtors Pvt. Ltd.

..... Applicant

V/s

State of Punjab and others

..... Respondents(s)

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3. Proof of Service



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Dated: 18/5/2026

Place: Ludhiana

(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution Control
Board respondent no.2)

Naman Kumar
Advocate (D/6574/2023)
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Address: E-215, East of Kailash,
New Delhi: 110065

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Status report by way of affidavit of Er. Jaspal Singh, Environmental Engineer, Regional Office-3, Ludhiana on behalf of respondent no.2 i.e. Punjab Pollution Control Board in compliance to order dated 11.03.2026.

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 1) That the deponent namely Er. Jaspal Singh is working as Environmental Engineer in the Punjab Pollution Control Board and is posted in the Regional Office-3 of the Board at Ludhiana. The deponent is well conversant with the facts of the case and is competent and



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authorized to swear and file the present short reply by way of affidavit on behalf of respondent Punjab Pollution Control Board.

- 2) That briefly stated in the Original Application no. 49 of 2024, the applicant has raised the grievance in respect of discharge of sewage water and garbage into the rainwater drain which is ultimately spilling over the land of applicant meant for developing a residential colony.

The plea of the Applicant is that it is developing a residential colony and there is 11 feet wide water channel which is a storm water drain in between the land of the Applicant and the road. The grievance of the Applicant is that Respondent No. 7 has connected the drain laid in the Village Chhole Patti on land side carrying sewage water and garbage into the rainwater drain and the rainwater drain is now overflowing and the sewage water and garbage is now collected in the land of the Applicant.

- 3) That considering the Original Application, this Hon'ble Tribunal vide order dated 11.03.2024 had issued notice to the respondents and directed Respondent No. 7 to file action taken report reflecting the steps taken to remediate the problem. The report dated 13.05.2024 was filed by Respondent No. 7 reflecting the steps which have been taken as under:

"xxxxxx.....xxx 7.

That Gram Panchayat Chhole Patti vide its resolution dated 20.09.2022 has accepted that sewage water is being disposed off in the rainwater drain going through the village and that dead animals are lying in the dirty water which is causing a health concern. They have asserted that the drain should be cleaned. They have cited lack of funds for laying of sewage pipeline and also considered the proposal put forth by IVM Realtors through Sh. Gagan Jindal S/o Ramesh Chand vide which the company has proposed to clean the drain and arrange for the disposal of

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[Handwritten Signature]

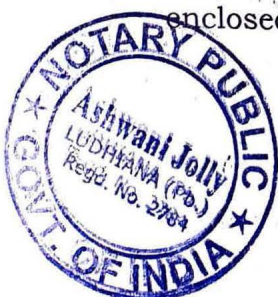
the sewage water. This proposal by the company to put sewage from Sardar Colony to pond at Gatta Factory and further connecting the disposal water of residential houses of Village Chhole Patti shall be made from Main Chowk to Theka (wine Shop) was accepted and approved by the Gram Panchayat Chhole Patti. (Annexure-2). 8. After the approval of the Gram Panchayat, the Company tried to start the work with the help of Gram Panchayat. That vide report of BDPO Ludhiana-1, it is on record that when the company tried to initiate the work, there was some resistance from some of the villagers and to maintain the law and order, the work was not executed. 9. That now vide resolution dated 13.3.24. (Annexure-3) Police help has been sought to execute the work of laying down of the pipelines so that disposal of sewage water into the rain water drain can be stopped. The same has been granted vide Letter no 2085 dated 16.4.24 from the Deputy Commissioner, Ludhiana. (Annexure-4).”

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- 4) That considering the fact that Respondent No. 7 has already initiated action for remediation of the problem, this Hon'ble Tribunal was pleased to dispose of the Original Application no. 49 of 2024 vide order dated 16.05.2024 thereby directing the respondent no. 7 to complete the process which has been reflected in the reply within a period of three months and submit action taken report before the Registrar General of the Tribunal by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. It was directed in the order dated 16.05.2024 that if found necessary, the matter will be listed for consideration before the bench.
- 5) That thereafter, the applicant IVM Realtors Pvt. Ltd has filed Execution Application No. 65 of 2025 in Original Application no. 49 of 2024. Notice of the Execution Application was issued to the respondents by this Hon'ble Tribunal vide order dated 05.01.2026.




- 6) That the Execution Application no. 65 of 2025 was considered by this Hon'ble Tribunal when it was observed that no report has been submitted by respondent no.7 in compliance to order dated 16.05.2024 passed in Original Application no. 49 of 2024. In spite of service of notice in the Execution Application, respondent no.7 has neither appeared before the Hon'ble Tribunal nor submitted any reply. This Hon'ble Tribunal was pleased to pass an order dated 11.03.2026, thereby directing the appearance of respondent no.7 i.e. Sarpanch, Chhole Patti, Ludhiana through virtual mode on the next date of hearing (22.05.2026) to appraise the Tribunal about the compliance to the earlier direction.
- 7) That it is pertinent to mention here that the site in question was visited by the officers of the Board on 05.05.2026 in connection with the above-mentioned matter when it was observed that the flow towards the complainant's land has presently been blocked/diverted and the wastewater is being discharged towards the village pond through an underground sewer line. However, the present arrangement of disposal through the pond and channel appears inadequate and does not seem to be a sustainable long-term solution for proper wastewater management. The Municipal Solid Waste (MSW) and other debris was also observed to be accumulated in the channel and around the pond area by the visiting officers. In view of the observation of the visiting officers, the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana has written letter no. 731 dated 11.05.2026 to the District Development and Panchayat Officer, Ludhiana (respondent no.4) requesting to immediately remove the accumulated MSW from the channel and pond area and submit a detailed action plan regarding strengthening of the Rain water/wastewater management system, including permanent arrangements for treatment and safe disposal of wastewater, at the earliest to the Board office. A copy of letter no. 731 dated 11.05.2026 is enclosed as **Annexure R-2/A**.

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A handwritten signature in blue ink, appearing to be "A. Jolly", located at the bottom right of the page.

- 8) That the deponent may kindly be allowed to place on record the present status report in compliance to order dated 11.03.2026.


Deponent

Dated: 18/5/2026

Place: Ludhiana


(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of the respondent no.2)

VERIFICATION:

Verified that the contents of the above status report by way of affidavit are true and correct to my knowledge as derived from the official record. No part of the above status report is false and nothing material has been kept concealed therein.

Dated: 18/5/2026

Place: Ludhiana

certified that the affidavit/S.P.A./GPA has been readover & explained to the deponent executant who seemed Correctly to understand the same at the time making there of.

Deponent

(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of the respondent no.2)

Attested As Identified


Notary Public, LDH

18 MAY 2026





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Regional Office-III

Savitri Complex-1, (Dada Motors), 3rd Floor, Dholewal Chowk, G.T. Road, Ludhiana

ppcbro3@yahoo.com

Ph No. 0161-25400450

No.....731.....
To

Dated..11/05/26

The District Development and Panchayat Officer,
Ludhiana

Subject: Regarding remediation works and waste management at Village Chhole Patti in Execution Application No. 65/2025 (IVM Realtors Pvt. Ltd. vs. State of Punjab & Ors.)

The site was visited by the officer(s) of the Board on 05.05.2026 in connection with the ongoing matter before the Hon'ble NGT regarding discharge of wastewater into the Rain Water Channel at Village Qutbewal Gujran. During the visit, it was observed that the flow towards the complainant's land has presently been blocked/diverted and the wastewater is being discharged towards the village pond through an underground sewer line. However, the present arrangement of disposal through the pond and channel appears inadequate and does not seem to be a sustainable long-term solution for proper wastewater management. Further, Municipal Solid Waste (MSW) and other debris were also observed accumulated in the channel and around the pond area.

In view of the above, you are requested to immediately remove the accumulated MSW from the channel and pond area and submit a detailed action plan regarding strengthening of the Rain water/wastewater management system, including permanent arrangements for treatment and safe disposal of wastewater, at the earliest

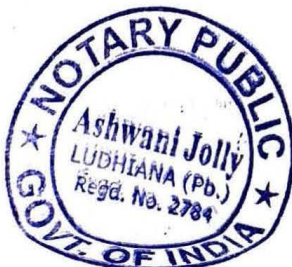

Environmental Engineer

Endst. No.....

Dated.....

A copy of the above is forwarded to Senior Environmental Engineer, Zonal office-2, Ludhiana for information, please.


Environmental Engineer



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Rahul Clerk <courtclerk@aparlaw.in>

Advance Service of Status Report – Execution Application No. 65/2025 in O.A. No. 49/2024 (IVM Realtors Pvt. Ltd. vs. State of Punjab & Ors.)

1 message

Rahul Clerk <courtclerk@aparlaw.in>
To: chambers_117@putlook.com

Mon, May 18, 2026 at 3:19 PM

Dear Sir/Madam,

Please find attached the Status Report filed on behalf of Respondent No. 2, Punjab Pollution Control Board, in *IVM Realtors Pvt. Ltd. vs. State of Punjab & Ors.*, Execution Application No. 65/2025 in O.A. No. 49/2024, pending before the Hon'ble National Green Tribunal, New Delhi.

Kindly treat this email as advance service.

Thanking you.

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Kind regards

Rahul

Court Clerk

Law Office of Apar Gupta

@ courtclerk@aparlaw.in**A** [E-215, 3rd Floor, East of Kailash, New Delhi, India 110065](#)**T** +91-9873-02-0252**Status Report - EX - 56 OF 2025.pdf**
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